12THE HIGH COURT OF MEGHALAYA AT SHILLONG

Notification

Dated Shillong ___ November, 2021

No. HCM.II/50/2014-Estt/560 With the approval of the Hon'ble, the Chief Justice, an Adhoc Committee comprising of the following members is hereby constituted for the purpose of facilitating the election of office bearers of the Bar Council of Meghalaya:

- 1. The Advocate General, Meghalaya, Shillong
- 2. The Registrar General, High Court of Meghalaya, Shillong.
- Shri. H. L. Shangreiso, Senior Advocate, High Court of Meghalaya, Shillong.

By Order,

REGISTRAR GENERAL

Memo No HCM.II/50/2014-Estt/560-A Dated Shillong 3[™] November, 2021 Copy to:-

- 1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of His Lordship's kind information.
- 4. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
- 5. The P.S to the Advocate General, High Court of Meghalaya, Shillong for favour of kind information of the Advocate General.
- 6. The Joint Registrar (Listing)-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information.
- 7. The Addl. Advocate General, High Court of Meghalaya, Shillong for favour of kind information.
- 8. Shri. K.S. Kynjing, Senior Advocate/Member, High Court of Meghalaya, Shillong for favour of kind information.
- The Commissioner & Secretary to the Govt. of Meghalaya, Law Department, Shillong for favour of kind information.
- ✓o. The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the official website of the High Court of Meghalaya, Shillong.
 - 11. Office Copy.

3224

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